

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 549 of 1995

Tuesday, this the 4th day of March, 1997

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

P.K. Narayanan, S/o late N Krishna Iyer,  
XIX/419, Usha Nivas, Boys High School Road,  
Thripunithura,  
(Sub Divisional Engineer, Phones,  
External, Panampilly Nagar,  
Ernakulam (Retired)).

.. Applicant

By Advocate Mr. GD Panicker

Versus

1. Union of India represented by  
the Secretary to Government,  
Ministry of Communications,  
New Delhi.
2. The Chairman, Telecom Commission,  
Sanchar Bhavan, New Delhi. ... Respondents

By Advocate Mr. S Radhakrishnan for Mr. MHJ David J,  
Addl. CGSC

The application having been heard on 4-3-1997, the  
Tribunal on the same day delivered the following:

O R D E R

The applicant being aggrieved by the refusal of the  
respondents to step up his pay on par with that of his  
junior, seeks for a declaration that he is entitled to  
get his pay stepped up on par with that of his junior  
Sri Ganjewar with effect from 19-11-1990 and for a  
direction to the respondents to step up his pay accordingly  
with all consequential benefits.

contd...2.

2. The applicant while working as Assistant Engineer retired on 30-6-1994. He was promoted as Group-B Officer in the year 1986, as per A-1. Sri Ganjewar, who is junior to the applicant, is drawing higher pay and therefore, his pay is to be fixed on par with that of his junior Sri Ganjewar, submits the applicant. The applicant submitted A-6 representation before the 2nd respondent. Applicant says that there was no response to A-6, but the respondents say that A-6 representation was examined by the Director General, Telecom, New Delhi and was not allowed.

3. Learned counsel appearing for the applicant submitted that since A-6 representation addressed to the 2nd respondent was not disposed of by the 2nd respondent and as per the admitted case of the respondents that was disposed of only by the Director General who is an authority lower in cadre to the 2nd respondent, the applicant may be permitted to make a fresh representation to the 2nd respondent, setting out his grievance. The learned counsel appearing for the respondents has no objection for permitting the applicant to submit a fresh representation to the 2nd respondent.

4. The applicant is permitted to submit a fresh representation to the 2nd respondent, setting out his grievance in detail, within a period of three weeks from today. If such a representation is submitted,

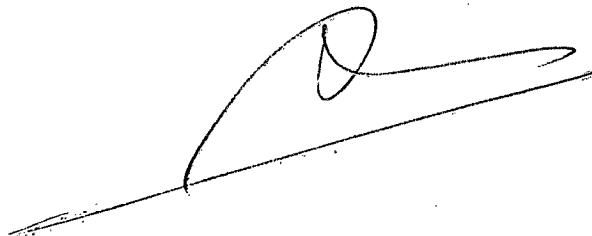
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..3..

the 2nd respondent shall consider and dispose of the same, without endorsing it to any subordinate authority, by passing a speaking order thereon within a period of three months from the date of its receipt.

5. Application is disposed of as aforesaid. No costs.

Dated the 4th of March, 1997



A.M. SIVADAS  
JUDICIAL MEMBER

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